

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 214/TT/2020

- Subject** : Revision of tariff of the 2004-09 and 2009-14 tariff periods, truing up of tariff of 2014-19 tariff period and determination of tariff for the 2019-24 tariff period in respect of Transmission System associated with Kopili Hydro-electric Stage-I extension project (2x50 MW) in the North Eastern Region.
- Date of Hearing** : 17.8.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Assam Electricity Grid Corporation Limited and 6 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri V.P. Rastogi, PGCIL
Shri D.K. Biswal, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for revision of tariff of the 2004-09 and 2009-14 tariff periods, truing up of tariff of the 2014-19 period and determination of tariff of the 2019-24 period in respect of Transmission System associated with Kopili Hydro-electric Stage-I extension project (2x50 MW) in the North Eastern Region. The date of commercial operation (COD) of the transmission system was 1.2.2000.
 - b. The tariff of the 2009-14 period was trued up and tariff of the 2014-19 period was approved *vide* order dated 26.11.2015 in Petition No. 169/TT/2014, wherein no Additional Capital Expenditure (ACE) was allowed during 2014-19 tariff period. ACE claimed in the instant petition during 2016-17 is in respect of replacement of old isolators with new isolators at Samaguri Sub-station as approved in 15th NERPC meeting dated 21.8.2015. The minutes of the meeting are submitted.
 - c. ACE projected during 2019-20 is balance payment due to replacement of old isolators with new isolators at Samaguri Sub-station and corresponding de-capitalization during 2019-20.



- d. The information sought through Technical Validation letter has been filed *vide* affidavit dated 13.7.2021 wherein the copy of minutes of 15th NERPC meeting dated 21.8.2015, Form-10B, revised tariff forms and copy of Investment Approval are submitted. No reply has been received from any of the Respondents in the matter.
3. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

Sd/
(V. Sreenivas)
Deputy Chief (Law)

